

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:6931  
ANSWERED ON:08.05.2015  
DEFENCE LAND  
Fatepara Shri Devajibhai Govindbhai

**Will the Minister of DEFENCE be pleased to state:**

- (a) the names of private parties including Army Wives Welfare Association which have been occupying defence land and have not got lease agreement renewed;
- (b) whether the Government has made any assessment of loss incurred as a result thereof;
- (c) if so, the details thereof; and
- (d) the corrective measures taken by the Government in this regard?

**Answer**

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

(a) to (d): Private entities have been given Defence lands for specified purposes mostly in Cantonments by way of Grants or on lease under the provisions of the Cantonment Code, 1899 & 1912 and Cantonment Land Administration Rules (CLAR) 1925 & 1937. These grants and leases were given long time back. While the Grants are in perpetuity the leases are either in perpetuity or on fixed terms. Several leases have expired and difficulties have been faced in their timely renewal on account of absence of renewal application with full documents, violation of lease terms, non-mutation due to disputes etc. Details of such leases are not maintained centrally. There is no permanent financial loss to Government as the ex-lessees will be required to pay arrears of rent or damages at the time of renewal or termination of such leases, as the case may be. Instructions have been issued to either renew the leases in time bound manner or cancel the same. Record management of field offices of Defence Estates Department has also been strengthened with a view to improving land management including management of leases.